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3. In reply to a Supplementary by Shri K. Lakhappa it was stated that between 1947-47 to 1971-72, a sum of Rs. 9694 crores have been collected constituting 86% of the demands raised.
4. In reply to Supplementary by Shri Jyotirmoy Bosu it was stated that as far as Shri Biju Patnaik is concerned, he has got 75 writs in the Calcutta High Court.
5. In reply to a Supplementary by Shri S. M. Banerjee it was stated that the amount of Rs. 25 lakhs concerning Shri Ram Rattan Gupta has not been written off.
- 1947-47 is a typing error. The correct years should be 1947-48 to 1971-72. The percentage of 86% is not applicable to collection of Rs. 9694 crores. This percentage relates to the demand collected during 1971-72. In this year a demand of Rs. 1,217 crores was raised out of which Rs. 996 crores became due for collection and Rs. 881 crores was reduced or collected which is 86% of demand fallen due.
- The number of writs filed in Shri Biju Patnaik's own case is 16. The number of writs filed in the case of Biju Patnaik group as a whole exceeds 50. It was 58 as on 11-4-72 when a question about him was answered.
- After examining the scaling down petition of the assessee (Ram Rattan Gupta Group) a sum of Rs. 30.41 lakhs was written off in December, 1964. However, later when it was discovered that some assets were not disclosed in the scaling down petition of the assessee, the matter was re-examined and the C.I.T. was asked to take all the legal steps available to the Government, including civil quite to recover the sum of Rs. 30.41 lakhs.

The delay in correcting the reply was due to the heavy pressure of work on account of Parliament Questions. Further the present question involved a large number of different sets of facts and figures. Since during the course of Supplementaries some mistakes have crept in on some of the facts and figures given, a double check was required to be made to ensure that the figures given in the above statement were correct. This double check has also caused some delay in preparing the above statement.

I hope the position is clear now.

**CORRECTION OF ANSWER TO S.Q  
NO. 123, DATED 8TH AUGUST,  
1972 re. TRADE RELATIONS WITH  
FORMOSA**

**THE MINISTER OF FOREIGN**

**TRADE (SHRI L. N. MISHRA):**  
According to the Report of the Proceedings of the House on the 8th August, 1972 I am reported to have stated in reply to a supplementary by Shri Samar Guha that goods worth Rs. 149 crores have been exported to Formosa. I wish to clarify that the correct position is that goods worth Rs. 199 lakhs have been exported to Formosa during 1970-71. In fact, I have drawn attention to the statement laid on the Table of the House in reply to the Question, where in detailed statistic relating to Trade with Formosa have been furnished.

In another reply to a supplementary by Shri Jyotirmoy Bosu, I am reported to have stated that India has trade relations with almost all the countries except three countries,

namely, South Africa, South-West Africa and Rhodesia. I wish to clarify that the correct position is that India does not have trade relations with five countries, namely, South Africa, South-West Africa, Rhodesia, Portugal and the Tibet Region of China.

It is regretted that this information could not be conveyed to the House within 24 hours as these two discrepancies were noticed only later.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 21st November, 1972, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration of a motion for reference of the Indira Gandhi University Bill, 1972 to a Joint Committee.

(3) Consideration and passing of:

(a) The Food Corporations (Amendment) Bill, 1972.

(b) The Carriage By Air Bill, 1972

(4) Discussion and voting on:

(a) Supplementary Demands for Grants (General) for 1972-73

(b) Demands for Excess Grants (General) for 1970-71.

(5) Discussion on the 12th Report of the Commissioner for Linguistic Minorities on a motion to be moved by the Minister of State in the Ministry of Home Affairs.

SHRI SAMAR GUHA (Contai): I would like to draw your attention— it was discussed in the Business Advisory Committee also—that there

should be a discussion on CIA activities in India. This allegation has already been voiced in the House yesterday in connection with the discussion on Assam; out of five speakers, four speakers mentioned about the hand behind the Assam riots; and the Minister also, to a certain extent, agreed with them. The President of the Congress has already made so many observations; even yesterday or the day before yesterday in his speech at the Jawaharlal Nehru Seminar, he again reiterated that there were hands in India of foreign elements. I would say that the political climate of India is charged with these allegations; the father will be doubting his son or the son will be doubting his father; this is the atmosphere. This stingy atmosphere must be cleared. We must identify the persons, the agents, and the symptoms of their activities should be brought to the notice of all. This is a very important matter. It relates to the security of the country, the nation's honour is involved. If foreign agents are playing havoc in the country, that is a national disgrace. Therefore, this stingy climate and all these allegations should be cleared. I submit to you, Sir, that next week this matter should be discussed in the House.

SHRI DINEN BHATTACHARYYA (Serampore): I fully agree with Mr. Samar Guha that the CIA matter should be taken up for discussion next week. You remember, Sir, our leader, Shri Samar Mukerjee, placed the matter on the 10th of this month when the leaders' meeting was held. I plead with you to see that the CIA matter is taken up for discussion.

SHRI S. M. BANERJEE (Kanpur): I fully agree with Mr. Samar Guha and Mr. Dinen Bhattacharyya that there should be an exhaustive discussion of CIA activities in India. The political life of every citizen is in danger because of these activities...